

SHRI Y. B. CHAVAN : I really do not know what question he is asking me.

SHORT NOTICE QUESTION

Death of Students of Nursing College Attached to Irwin Hospital, New Delhi

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SNQ. 26. SHRI BAL RAJ MADHOK :
SHRI KANWAR LAL
GUPTA :
SHRI NIHAL SINGH :
SHRI K. LAKKAPPA :
SHRI MADHU LIMAYE :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that four students of the Nursing College attached to the Irwin Hospital, New Delhi died within 3-4 months under mysterious circumstances.

(b) if so, the causes thereof; and

(c) the steps taken to prevent similar occurrence in the case of Nurses and Nursing students ?

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYA NARAYAN SINHA):

(a) Yes, Sir.

(b) and (c). The Police is investigating into the causes of death under the normal law. It has also been decided to have a judicial enquiry into the matter. Suitable action would be taken when the report of the enquiry is available. With your permission, I may add that the SDM, Daryaganj is also holding an administrative inquiry into the circumstances leading to these successive deaths.

SHRI BAL RAJ MADHOK : This problem of suicides and mysterious deaths of nursing students in Delhi hospitals has assumed a very dangerous proportion. There have been about six cases in the last few months, four in the last few weeks, and the main reason for it is that till recently the nursing profession was mainly staffed by people or women coming from a particular community and a particular region but of late because of socio-economic circumstances and conditions the girls from other communities and areas are also

coming and joining the profession in large numbers. But the atmosphere in hospitals continues to be what it used to be, even though there were complaints about it. Though a certain committee made certain recommendations on this matter, they were never implemented. In the circumstances, may I know whether probe, not only into this particular incident but into the entire system of nursing, the teaching of nurses, their educational and working conditions in the hospitals, will be made and for that purpose a commission consisting of some educationists and some medical specialists will be appointed ?

SHRI SATYA NARAYAN SINHA : As I said, when the judicial inquiry report is submitted, the suggestion made by the hon. Member will also be taken into consideration.

SHRI BALRAJ MADHOK : The reports are that these suicides were mainly due to cases of misbehaviour by a number of doctors and senior nurses, the so-called matrohs. I have just now before me a report which says that the doctors are so possessive in their relations with the students that the slightest rebuff to their advances by the young girls makes them retaliatory in their action. It is there in this report. Then, some of the doctors are missing; they are not available. The Sub-Divisional Magistrate who was holding the inquiry was not able to get at some of the doctors there. If some doctors are found to be guilty, may I know whether they will be given deterrent punishment so that such things are not repeated again ?

SHRI SATYA NARAYAN SINHA : I have also read the report which the hon. Member has mentioned in some of the newspapers. I cannot rule it out; I cannot say that it is not happening. But we must wait for the report of the judicial inquiry. If any doctor is found guilty, he will be seriously dealt with because this is a very serious matter.

SHRI HEM BARUA : Guilty of what ?

SHRI SATYA NARAYAN SINHA : Making advances.

SHRI HEM BARUA : Could that be a guilt ?

SHRI SATYA NARAYAN SINHA : Yes, if it is done without mutual consent and agreement.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, यह जो काण्ड हुआ है, यह एक बहुत जबरदस्त रिकेट है इस के अन्दर इरविन हास्पिटल के बड़े-बड़े डाक्टरों, दिल्ली के बड़े-बड़े पैसे वाले लोग और बड़े-बड़े सरकारी कर्मचारी शामिल हैं, जो वहाँ के डाक्टरों की मदद से इन नर्सों पर यह दबाव डालते हैं कि वह उनका काम करें और एक तरह से काफी बड़े पैमाने पर उनके ऊपर दबाव डाल कर उन से वह काम कराया जाता है, एक तरह से वोमनाइजिंग खुले आम वहाँ पर हो रही है। मैं मन्त्री महोदय से जानना चाहूंगा कि यह जो कमेटी आपने बनाई है—इसकी कौन इन्क्वायरी करेगा, इस की टर्मजं आफ रेफ्रेन्सक्या होगी ?

दूसरे वहाँ पर नर्सों की जो कन्डीशन्ज है, जो उनकी सर्विस कन्डीशन्ज हैं या जो भी वहाँ पर व्यवस्था है बहुत खराब है तथा इरविन हास्पिटल में नर्सों की संख्या बहुत ही कम है, सरकार उनकी संख्या बढ़ाने के लिये दिल्ली एडमिनिस्ट्रेशन को कोई ग्रान्ट नहीं देती है। आज नर्सों की जो संख्या आल इण्डिया मॅडिकल इंस्टीचूट में है, उससे करीब 33 परसेन्ट नर्सों यहाँ पर कम हैं, हालांकि इरविन हास्पिटल दिल्ली का सबसे बड़ा हास्पिटल है। क्या सरकार इरविन हास्पिटल की वर्किंग के बारे में तथा उनकी सर्विस कन्डीशन्ज के बारे में भी जांच करायेगी ?

श्री सत्यनारायण सिंह : मैंने अभी बताया है कि जो नार्स आपने कहीं हैं, हो सकता है कि सही हों, गलत हों—मैं कुछ नहीं कह सकता, लेकिन जो जूडीशियल इन्क्वायरी कमेटी बैठेगी उन के सामने ये सब मसले भी, जो मेम्बर साहबान ने उठाये हैं, पेश किये जायेंगे, उनकी रिपोर्ट आने के बाद ही उन पर गौर किया

जायेगा। जब जूडीशियल इन्क्वायरी होती है तो उस के मायने ही यह है कि जांच करने वाला कोई जज होगा। अब जहाँ तक उमकी डिटेल्ज का सम्बन्ध है माननीय सदस्य को मालूम है कि यह मामला दिल्ली एडमिनिस्ट्रेशन से सीधा सम्बन्ध रखता है, उन के अख्तियार में है—मैंने कल ही लैफ्टीनेन्ट गवर्नर साहब से बात की थी, एक्जीक्यूटिव कान्सिलर को भी सुझाव दिया था कि वहाँ पर जूडीशियल इन्क्वायरी होनी चाहिये और मुझे खुशी है कि उन्होंने उस को मान लिया है। अब टर्मजं आफ रेफ्रेन्स क्या होगी, यह उन से राय कर के ही तय करेंगे।

श्री कंवर लाल गुप्त : मेरा दूसरा सवाल यह था कि इरविन हास्पिटल में नर्सों की संख्या बहुत कम है, उनकी सर्विस कन्डीशन्ज बहुत खराब हैं—क्या इस को इन्क्वायरी करा कर ठीक करायेगे ?

श्री सत्यनारायण सिंह : यह ठीक है - लेकिन इस वक्त जो शार्ट नोटिस क्वेश्चन है इस का उस से सीधा सरोकार नहीं है। मैंने जवाब दिया है कि इस इन्क्वायरी की रिपोर्ट आने के बाद अगर ऐसा पता लगेगा कि और चीजों को भी देखना है, तो जरूर देखा जायेगा।

श्री मधु लिमये : अध्यक्ष महोदय, जहाँ तक इन के मन्त्रालय का सवाल है, इन्होंने कहा है कि जांच करायेगे और जज के सामने कौन से विषय रखे जायेंगे, टर्मजं आफ रेफ्रेन्स क्या होगी, इस के बारे में सोचेंगे। लेकिन मैं एक बात जानना चाहता हूँ कि इधर एक असेंसे दिल्ली में कानून और व्यवस्था बिगड़ गई है और इस का कुछ हद तक सम्बन्ध गृह मन्त्रालय से आता है। मैं गृह मंत्री जी से जानना चाहता हूँ.....

MR. SPEAKER : The question is being answered by another Minister. Only, the Home Minister happens to be here. How could he address it to him ?

श्री मधु लिमये : मैं क्या करूँ, आप हमारे ऊपर अन्याय न होने दीजिये। आप हमारे

[श्री मधु लिमये]

रक्षक हैं। मैं सत्य नारायण सिन्हा जी से भी पूछ सकता हूँ, लेकिन यदि वह उत्तर न दें, तब क्या हो? ये मिले-जुले प्रश्न होते हैं अब मैं क्या करूँ आप रास्ता दिखाइये।

MR. SPEAKER : Let him ask the question. He will get the information.

श्री मधु लिमये : मृत्यु के कारण क्या है क्या यह स्वास्थ्य मंत्री बतायेंगे, इस का तो पुलिस से सम्बन्ध आता है।

MR. SPEAKER : The concerned Minister will give information in consultation with other Ministers.

श्री मधु लिमये : मेरा प्रश्न यह है कि इन के कार्य काल में कानून और व्यवस्था का मामला इन दिनों में बहुत बिगड़ा है। मैं मन्त्री महोदय से जानना चाहता हूँ कि 31 दिसम्बर को 12 बजे, मध्य रात्री में कनाट-प्लेस में क्या हुआ, उस के बाद पुलिस वालों के खिलाफ जो केसेज किये जा रहे हैं, उम् में भी बांबली चल रही है। इस लिये मैं गृह मंत्री जी से जानना चाहता हूँ कि दिल्ली में कानून और व्यवस्था सुधारने के लिये वे कौन से ठोस कदम इन केसेज की रोशनी में उठा रहे हैं?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) rose—

MR. SPEAKER : For my own clarification... (Interruption).

श्री मधु लिमये : अध्यक्ष महोदय, वह तो जवाब देने के लिये तैयार हैं।

MR. SPEAKER : This time he is ready. I do not mind if he answers.

श्री मधु लिमये : आपको हमारे अधिकारों की रक्षा मंत्री महोदय से ज्यादा करनी चाहिये।

MR. SPEAKER : Let him answer if he wants to; I have no objection, but the point is that if the question is addressed

to the Health Minister, he must come ready after consulting other Ministers.

श्री मधु लिमये : हाँ, तो ठीक है, वह जवाब दें।

MR. SPEAKER : Let me try to understand so that I will follow the same procedure in future. If a question is put and the Ministers are ready to answer it, I have no objection. From tomorrow I will ask all of them to be here so that anybody may put any question and they answer it.

श्री मधु लिमये : असल में यह काम प्रधान मंत्री को करना चाहिये था। इनके पिताजी करते थे, ये क्यों नहीं करती हैं।

MR. SPEAKER : My understanding of the Question Hour is that if the question is addressed to a particular Minister, all the information pertaining to that question the concerned Minister must get. Shri Chavan is ready to answer it. He may answer it.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : Sir, I have a submission to make.

श्री रवि राय : क्या इनका व्यवस्था का प्रश्न है?

SHRI MORARJI DESAI : If a question legitimately arises from another question, it is certainly the right of my hon. friend or any other Member to ask that question, but if the question does not directly arise from it and arises only indirectly and other Ministers are concerned with it—Shri Chavan is present and he may answer it or he may not answer it; that is his own look-out... (Interruption).

श्री मधु लिमये : इसी लिये मैंने कहा कि वे तैयार होकर आयें।

SHRI MORARJI DESAI : But this should not become a precedent afterwards, so that if there is a question like that other Minister should be present.

MR. SPEAKER : The Chair is helpless. The Minister is ready to answer. That is the position.

SHRI MORARJI DESAI : I am not saying that you should disallow the Home Minister from answering it. I am only saying that this should not become a precedent.

श्री मधु लिमये : अध्यक्ष महोदय, माननीय उप प्रधान मन्त्री ने जो कहा है, उस पर मेरा व्यवस्था का प्रश्न है। इन्होंने जो धमकी बयान दिया है मेरा व्यवस्था का प्रश्न उस के बारे में है। प्रश्नोत्तर का इससे कोई सम्बन्ध नहीं है बल्कि उप प्रधान मन्त्री ने जो कहा है, उसके संबंध में है। आपने एक व्यवस्था यह दी कि सम्बन्धित मंत्री सारे मन्त्रालयों से जानकारी हासिल करके जवाब दें। लेकिन वे ऐसी स्थिति में न हों तो फिर सम्बन्धित मन्त्री ही जवाब दें।

MR. SPEAKER : He is answering ; why are you worried ?

SHRI Y. B. CHAVAN : I will certainly answer the question which he has raised. I do not want to start a new procedure, but may I point out our difficulties also ? A challenging question is raised and it goes on record. If we do not give a reply to that, it will look as if we have no reply. If you reject the question, certainly I do not want to start any new procedure.

MR. SPEAKER : The concerned Minister, I think, should be ready to reply.

SHRI Y. B. CHAVAN : The hon. Member has raised a general question of the law and order situation in Delhi in the context of... (Interruption).

SHRI MADHU LIMAYE : Arising out of this.

SHRI Y. B. CHAVAN : Arising out of this. He made a general statement that the law and order situation has deteriorated in the last year and a half since I took over. He cited a case that we have started cases against the police. Here is

an instrument of law and order, the police (Interruption).

श्री मधु लिमये : मैं ने घांघली के बारे में कहा है। केसेब में घांघलियां हो रही हैं, यह मैंने कहा है, केस चलाने के बारे में मैं नहीं कहा है।

SHRI Y. B. CHAVAN ; No. There also I have said that some of those who failed in their normal duties have been suspended. Therefore the action certainly is taken. But I want to point out to the hon. Member that if there is a deterioration in the situation, there are certainly some political attitudes of some of the hon. Members opposite responsible for it..... (Interruption).

श्री मधु लिमये : बिल्कुल नहीं। यह भी कोई जवाब हुआ ? 31 दिसम्बर को कनाट सर्कस में जो कुछ हुआ उसके लिये कौन जिम्मेदार है ? कौनसा राजनीतिक दल उसके लिये जिम्मेदार है, क्या यह मन्त्री उसकी सफाई करेंगे ?

श्री सु० शं० शर्मा : प्वाइन्ट ऑफ आर्डर । यह जो इस तरह से प्वाइन्ट उठाना चाहते हैं, हम इसके सिलसिले में आपका निर्णय चाहते हैं। इस तरह के क्वेश्चन उठाने देने की नीयत ही नहीं आने देनी चाहिये। आप उनको एलाऊ ही न करें कि वे इस तरह के क्वेश्चन करें।

MR. SPEAKER : I have understood your point. I am myself not clear in my mind. I still feel that except on a rare occasion the concerned Minister should get up and say that this is not relevant, because tomorrow they may demand that all the Ministers must be here and they must answer. It will arise... (Interruption).

SHRI SONAVANE : The question of relevance is to be decided by you.

MR. SPEAKER : In the middle of a sentence you get up and start speaking. I am on my legs. I have spoken half a sentence and you get up. I think, you want to compete ; that is all.

[Mr. Speaker]

I am not clear in my mind where this, if it continues, will lead to. The concerned Minister must say that this is not relevant or, "I am not able to answer about law and order." If they demand this, then the Law Minister will have to be here; the Home Minister will have to be here; the Finance Minister will have to be here; everybody will have to be here. It will be a dangerous precedent and it will be impossible for any government, not only this government, to function.

SHRI SONAVANE : May I make a submission? You have said about the question of relevance. Who is to decide the question of relevance? It is the Chair which has to decide whether the question is relevant or not and whether it should be allowed or not.

MR. SPEAKER : The question may be an allied question also; or, even if it is relevant, the concerned Minister may not be in a position to answer it. Now, about the nurses, on the point that the police has not taken proper action, it is relevant, hundred per cent relevant, but still the Health Minister may not be able to answer it. If girls are dying and anybody is asking that, it is hundred per cent relevant but the Health Minister may not be able to answer about law and order. Please sit down. Every minute you are getting up.

SHRI SONAVANE : We have got every right to address you. We cannot be cowed down like this.

MR. SPEAKER : Please sit down now. Shrimati Sushila Rohatgi.

SHRI SONAVANE : Let me make a submission. We have got every right to make a submission. We cannot be cowed down like this.

SHRIMATI SUSHILA ROHATGI : As it is, there is a great dearth of nurses in the country and the ratio between doctors and nurses is not very compatible. May I ask the hon. Health Minister whether, while the judicial inquiry is going on, he is at the same time prepared to make a thorough probe into all the working conditions—the causes of social security, stability, emoluments and all the conditions

under which nurses are working—so that all the doubts may be removed from this profession and our sisters, who are fighting under great hardship, may not find it difficult to become nurses in future?

SHRI SATYA NARAYAN SINHA : I have already answered this question. Two hon. Members put this question and I said that after the inquiry report is received, we shall look into this matter.

SHRI HEM BARUA : The death of these four young girls under mysterious circumstances is a very tragic thing and I expected, the Minister would express his regret and sorrow about this which he has not done. The Minister has said that he has ordered an inquiry to be instituted into this incident. There are contradictory reports in the papers. Over and above that there are certain allegations against or about the working of the Irwin Hospital. In that context, may I know whether the Minister is prepared to expand the ambit of the inquiry and conduct an inquiry into the working conditions of the hospital so as to find out the real truth?

SHRI SATYA NARAYAN SINHA : I have replied to this point. Of course, my hon. friend has simply paraphrased what other hon. Members have already said. I have said that after the report of this judicial inquiry which will certainly be a thorough, inquiry is received, if we consider that certain points about the working of the Irwin Hospital also need to be looked into, we shall look into them.

SHRI HEM BARUA : My question was very specific. He is very good in ordering an inquiry into the incident of the death of the girls, but I want the scope of this inquiry to be expanded so as to inquire into the working conditions of the hospital against which there are many allegations.

SHRI SATYA NARAYAN SINHA : The judicial inquiry will go into the causes and how these things have happened. After that, if necessary, another inquiry will be instituted as the hon. Member has suggested.

DR. SUSHILA NAYAR : A lot of things have been said here by hon. Mem-

bers. Shri Kanwar Lal Gupta and some others, accusing big doctors, small doctors, exploiting the nurses. The death of these nurses is a very sad thing while the judicial inquiry is on, will the Minister see to it that the reputation of the medical profession as a whole is not unnecessarily jeopardised (*Interruption*).

SHRI UMANATH : You are not caring about the innocent girls. You are caring more for the officers, doctors and wealthy persons... (*Interruptions*)

DR. SUSHILA NAYAR : We are extremely sorry and aggrieved that these things should have happened... (*Interruptions*)

MR. SPEAKER : Shri Banerjee.

SHRI UMANATH : Girls are being exploited by certain elements... (*Interruptions*) She does not care about them. She cares more about officers and doctors... (*Interruptions*)

MR. SPEAKER : I have called Shri Banerjee.

DR. SUSHILA NAYAR : We want to know the causes; we want to stop such things. But in the meantime, these imputations and sweeping allegations should not be made.

श्री रवि राय : अध्यक्ष महोदय, मैडिकल प्रोफेशन वालों का यह डाक्टर लोगों का एक कोड आफ कंडक्ट रहना चाहिए... (*व्यवधान*)...

श्री स० मो० बनर्जी : डा० सुशीला नयार ने मेरा नाम लिया इसलिए मैं साफ कर दूँ कि मैं किसी डाक्टर को व्यथ ही बदनाम नहीं करना चाहता लेकिन यह भी बर्दाश्त नहीं कर सकता कि इस तरीके से लड़कियों की इज्जत लुटें लेकिन मालूम पड़ता है कि उन्हें लड़कियों की इज्जत लूटे जाने से चिन्ता नहीं है ... (*व्यवधान*)...

DR. SUSHILA NAYAR : I have been working (*Interruptions*).

MR. SPEAKER : Don't get excited. Shri Banerjee.

श्री स० मो० बनर्जी : अध्यक्ष महोदय, मुझे सरूल अफ़सोस है कि यह बड़ी बहन होकर इस तरह से छोटी बहनों का खून हुआ तो उस के बारे में उन्होंने अफ़सोस नहीं किया बल्कि वह उलटे डाक्टरों को सपोर्ट करने के लिए खड़ी हो गयीं... (*व्यवधान*)... अब अगर उन के अपनी लड़कियां होती तो समझतीं कि उन पर क्या गुजरती है ?... (*व्यवधान*)... खैर मैं अब सवाल करता हूँ। क्या मन्त्री महोदय को मालूम नहीं है कि जब वह पिछले दिनों यहीं दिल्ली में अंकटाड कान्फ़ैस हो रही थी और यहां पर यूनाइटेड नेशंस के रिप्रिजेंटेटिव्स आये हुए थे तो यह नर्सों और ट्रेनी नर्सों को जब-रदस्ती इस के लिए इनफ़्लुएंस किया गया कि वह उन बाहर के प्रतिनिधियों के पास कौल ग्लर्स की हैसियत से जायें ? क्या यह बात भी सही है कि इन दो लड़कियों ने अपनी चिट्ठियों में इन चीजों का हवाला दिया था लेकिन उन के मरने के बाद वह चीजें जानबूझ कर गायब कर दी गईं क्योंकि वह समझते थे कि यह चीजें उन के खिलाफ़ इस्तेमाल की जा सकती हैं ? क्या यह बात उन के नौलिज में आई है और क्या इनको इंटरव्यू उन्होंने दिया है ? ... (*व्यवधान*)...

श्री सत्यनारायण सिंह : माननीय सदस्य ने जो बातें कही हैं यह एलिगेण्डस मैंने भी अखबारों में पढ़े थे बाकी इस अवसर पर मैं इतना कहना चाहूंगा कि जब इस सारे मामले को लेकर एक जुडिशियल इन्क्वायरी हो रही है तो बहुत तरह की बातें...

श्री स० मो० बनर्जी : चिट्ठी घाप को मिली है या नहीं ?

श्री सत्यनारायण सिंह : वह चिट्ठी भी है और दूसरी भी बहुत सी बातें हैं। सारा मामला जुडिशियल इन्क्वायरी के सामने जायेगा और सब जांच पड़ताल की जायेगी। माननीय सदस्य बनर्जी और अन्य सभी सदस्यों से मैं इतना ही प्रार्थना करना चाहता हूँ कि जब

जुडिसियल इन्क्वायरी हो रही है तो कुछ बातें यहां कह कर उस इन्क्वायरी को प्रैजुडिस न किया जाय।

डा० सुशीला नैयर : अध्यक्ष महोदय, मैं यह बड़े अदब के साथ कहना चाहती हूँ कि यह इम्मीरल ट्रैफिक का काम एक बहुत बुरा काम है और इसे रोकने के हेतु बनी संस्था की मैं वर्षों तक अध्यक्ष रही हूँ। मैं अभी भी उसके लिये काम करती हूँ लेकिन यह जरूर कहना चाहूंगी कि इम्मीरल ट्रैफिक के काम को नसैफकी हत्या के काम के साथ डाक्टरों को इनवील्व करने की जो बात की है वह एक गलत बात है। मैं चाहूंगी कि यह इम्मीरल ट्रैफिक को बंद करने का काम मंत्री महोदय और होम मिनिस्टर दोनों करें। हम चाहते हैं कि हमारी औरतों की इज्जत बरकरार रहे और अपनी बहनों की इज्जत हमें इन से अधिक प्यारी है और हम चाहते हैं कि इस के लिए पूरी कार्यवाही सरकार करे और जो भी यह इम्मीरल ट्रैफिक का काम करता हुआ पाया जाय उसको फांसी पर चढ़ा दिया जाय... (व्यवधान)...

MR. SPEAKER : You can take it up next time.

WRITTEN ANSWERS TO QUESTIONS

Sales Tax Revenue in Delhi

*1470. SHRI M. L. SONDHI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the leakages in Delhi's Sales tax revenue total Rs. 5 crores annually ; and

(b) if so, the steps taken to check leakages of such magnitude ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No. LT-1048/68].

Bomb Explosions in West Bengal

*1474. SHRI GANESH GHOSH :
SHRI K. ANIRUDHAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a team of experts or any individual was sent to West Bengal to examine bomb explosion cases in Lal Bazar and Shantiniketan ; and

(b) if so, the composition of the team and its specific jobs ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (b). No experts were sent by the Central Government. However, the Government of West Bengal appointed a Special Investigation Team consisting of the D.I.G. (Intelligence branch) West Bengal, as Chairman and Director, Forensic Science Laboratory, West Bengal, Inspector of Explosives, Calcutta, Special Superintendent of Police, C.I.D. West Bengal, Deputy Commissioner of Police, Special Branch, Calcutta and Additional Deputy Commissioner of Police, Detective Department, Calcutta, as Members. The team examined some of the recent cases of bomb explosions in Calcutta and in the districts of West Bengal to find out—

(i) whether the bombs were imported ones, and

(ii) whether there was a common source of supply indicating a joint net-work of saboteurs.

Bills from West Bengal for Assent by President

*1475. SHRI BHAGABAN DAS :
SHRI B. K. MODAK :
SHRI MOHAMMAD ISMAIL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Bills received from West Bengal between the 1st March, 1967 and 20th November, 1967 for President's assent ;

(b) whether any of them actually received the President's assent ;

(c) if so, when ; and

(d) the details of the Bills received during the above mentioned period ?